

**Dr. K.L. Shrivastava:** As far as I am it only our institutions that are carrying on this research.

**Shri K. C. Sodhia:** May I know whether Government have given up the experiments or they are continuing them?

**Dr. K.L. Shrivastava:** No, Government have not given up the effort. The Central Food Technological Research Institute, Mysore, and the Central Drug Research Institute, Lucknow, are continuing the efforts.

**श्रीमती कमलेश्वरिणी शाह :** क्या मैं जान सकती हूँ कि जब इतनी सारी चीजों का आविष्कार हो चुका है जैसे कि अणुबम इत्यादि, तो क्या वैजिटेबिल घी को रंगने वाली चीज का आविष्कार नहीं हो सकता ?

**डा० का० ला० श्रीमाली :** मैं यही निवेदन कर सकता हूँ कि जहाँ तक इन सेबोरेटरीज (प्रयोगशालाओं) में रिसर्च किया गया है, हमको यह मानना पड़ेगा कि हमको इसमें सफलता नहीं मिली है परन्तु सरकार निरन्तर प्रयत्न कर रही है।

#### Income Tax Department

\*1416. **Shri Kamath:** Will the Minister of Finance be pleased to refer to (Shri M.C. Shah's) speech on 20th July, 1956 in the course of the Debate on my Resolution regarding an enquiry into the working of the Income Tax Department and state what steps have since been taken by Government in pursuance of the assurance given by him to improve the integrity and efficiency of the Income Tax Department?

**The Minister of Revenue and Civil Expenditure (Shri M. C. Shah):** A statement describing some of the steps recently taken is placed on the Table of the House. [See Appendix V, annexure No. 82].

**Shri Kamath:** Para 2 of the statement laid on the Table refers to disposal of appeals and disposal of arrears. Is the Minister in a position to tell the House whether, since the conclusion of the debate in the House in July last, that is about six months ago, any tangible steps have been taken to dispose of the arrears that had piled up in the previous year, or whether the matter is at the same stage as it was in July, last?

**Shri M.C. Shah:** There has been a good improvement. At the recent conference of the Commissioners held in November, it has been decided that all arrears of appeals will be of disposed before

31st March, 1958. They have already appointed Assistant Appellate Commissioners I think, about 23 or so. And the whole programme has been chalked out, so that by the end of 31st March, 1958, there will be no arrears of appeals pending.

**Shri Kamath:** Have Government finally decided not accept the almost unanimous view expressed in this House in July last that a commission of enquiry should be appointed to go into the entire matter, in which Members of Parliament should be included?

**Shri M. C. Shah:** My hon. friend is wrong in assuming that it was unanimously decided.

**Shri Kamath:** I said, almost, unanimous.

**Shri M.C. Shah:** Rather, the resolution was defeated by an overwhelming majority.

**Mr. Speaker:** What is the truth about this? The proceedings of this House must show whether it was unanimously carried or unanimously defeated.

**Shri Kamath:** I said, almost unanimous view of the House. I said 'view' and not 'vote'.

**Mr. Speaker:** The hon. Member's question has created an impression that notwithstanding the decision of this House, Government are reluctant to carry it out. In all debates, some hon. Members will always espouse their case, but if it is defeated, and still if the hon. Members would place it before the House as if it had been carried and Government were indifferent, that would create a wrong impression. I would request hon. Members to be a little more careful in their expression and not create such an impression. Otherwise, other hon. Members will get up and put a series of supplementary questions on this matter under that assumption.

**Shri Kamath:** That was the only resolution which was sponsored, rather supported by 46 Members of the House, in the history of Parliament, this was the only resolution which was supported by such a large number.

**Mr. Speaker:** Any resolution that has been defeated is not binding on the House.

**Shri V.P. Nayyar:** May I know whether all income-tax officers have copy of the income-tax manual with up-to-date revisions now?

**Shri M. C. Shah:** They have got copies to my knowledge.

**An Hon. Member:** No.

**Shri Kamath :** In view of the conflicting views expressed by the former Finance Minister, Shri C.D. Deshmukh, the Central Board of Revenue and Mr. Nicholas Kaldor with regard to the amount (of income-tax evasion in this country, have Government been able since to arrive at a definite figure with regard to the quantum of income-tax evasion in our country?

**Shri M.C. Shah :** It is impossible to have a definite figure in regard to the quantum of evasion. There are all estimates based on certain facts. These are all estimates based on certain facts. Therefore, it is impossible to say what will be the exact amount of evasion.

**Shri T.B. Vittal Rao :** May I know whether it was in the contemplation of Government to appoint a high-powered committee to go into this whole question and recommend measures to increase the efficiency of this Department and to minimise evasion?

**Shri M.C. Shah :** It is not necessary to appoint any high-powered commission. As I had already stated at the time the resolution was discussed here, we had already appointed a very high official to go into the administration and methods of working of the Income-tax Department. That officer had concluded his labours and had submitted his report. That report was discussed at the conference of the Income-tax Commissioners. Some of the recommendations were accepted, and action is being taken. Other recommendations are yet to be considered after the financial year is over.

**Shri Kamath :** In the first para of the statement, the Minister has referred to the fact that a special officer had been appointed. May I know the name of the special officer, if the name can be given, or his designation and rank?

**Shri M.C. Shah :** The name of the officer is Mr. Inderjit Singh. He was secretary to the Taxation Enquiry Commission. Then, he was Joint Secretary in the Ministry of Finance, today also, he is the Joint Secretary in the Ministry of Finance, in charge of the Economy Unit.

#### Maharaja of Rewa State

\*1418. **Shri A.C. Joshi :** Will the Minister of Home Affairs be pleased to state :

(a) whether any agreement has been entered into between the Government of India and the Maharaja of Rewa in regard to the estate left by the late Sir Gulab Singh ex-Maharaja of Rewa ; and

(b) if so, what are the terms of the agreement?

**The Minister in the Ministry of Home Affairs (Shri Datar) :** (a) Yes.

(b) It will not be in the public interest to disclose the terms of the agreement.

**Shri A.C. Joshi :** May I know whether the amount that the Government of India will be getting by virtue of this agreement will be spent for the benefit of the old Rewa State subjects, in view of the public pronouncements made by the late Maharaja?

**Shri Datar :** At this stage, I cannot enlighten the hon. Member.

**Shri Velayudhan :** rose.

**Mr. Speaker :** Is the hon. Member interested in Rewa.

**Shri Velayudhan :** Yes, I know something about Rewa.

**Mr. Speaker :** The hon. Member has called on almost every question. I am calling Shri B.S. Murthy now

**Shri B.S. Murthy :** The question is whether any agreement has been entered into. To say, 'yes' or 'no' will not be against the interests of the State. The details may not be given, but the question can be answered whether an agreement has been entered into.

**Shri Datar :** The hon. Member will see that I have already said, 'yes' so far as the entering into of the agreement is concerned.

**Shri Velayudhan :** What is the amount involved in this transaction? How much was apportioned to Government and how much to the present Maharaja?

**Shri Datar :** I am not in a position to disclose anything so far as the agreement is concerned.

**Shri Velayudhan :** Can even the amount not be given?

**Mr. Speaker :** The amount is a term of the agreement.

**Shri Velayudhan :** No. The amount is not a term. The term is based on the amount.

**Mr. Speaker :** I cannot understand this. The amount is also a term of the agreement. It is useless to argue.

#### Officers Under Training

\*1420. **Shri R.P. Garg :** Will the Minister of Home Affairs be pleased to state :

(a) the number of Central Secretariat Service Class I Officers who have received executive training in the various States so far;